

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)

CORAM: SHRI. CHARAN SINGH, HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 18.07.2024 After Court Hall-I Hearings**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/80/7/2024
NAME OF THE COMPANY	Madurai Tuticoim Expressways Ltd
NAME OF THE PETITIONER(S)	Canara Bank
NAME OF THE RESPONDENT(S)	Madurai Tuticoim Expressways Ltd
UNDER SECTION	7 of IBC

ORDER

Present: Ld. Counsel Mr. Manav Gecil Thomas for the Financial Creditor.
Ld. Proxy Counsel Mr. A. Kedharnath O/o. Mr. Raja Shekar Rao
Salvaji for the Corporate Debtor.

Ld. Counsel Mr. Raja Shekar Rao Salvaji has been e-filed vakalath on 16.07.2024 and physical filing done on the same day. It is stated by the Court officer that vakalath has not reflected in the e-portal because it is under scrutiny. Counter not filed, despite direction to file counter. At request 10 days time is granted as a last change. For filing counter, **matter is adjourned to 14.08.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)